

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

**Subject:-** Collection of data of the cases of defence personnel for formulation of policy strategy for prioritization of such cases.

## CIRCULAR

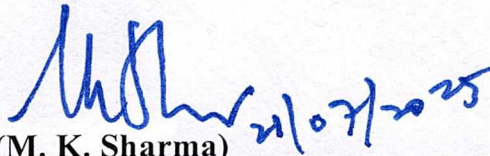
No.: 07 of 2015/RG/

Dated: 21/07/2015

In order to adopt appropriate mechanism for collection of data regarding pending cases of the defence personnel or their dependants at all levels in the District Courts and in both wings of the High Court, Hon'ble the Chief Justice, High Court of Jammu & Kashmir and Ladakh has been pleased to direct that the data shall be collected in the manner and from the following sources:

- i) At District Courts level by the concerned Pr. District & Sessions Judges, who may collect such data from all the Courts under their jurisdiction, by employing all the permissible means;
- ii) By Registrars Judicial both Wings of the High Court, who may collect the data so obtained and categorize it in batches involving common question of law and facts arising in petitions;
- iii) From Legal Cells of the Armed Forces, both at Jammu and Srinagar, through Deputy Solicitor Generals of India, Srinagar and Jammu, respectively;
- iv) From the Zila Sainik Boards through District Legal Services Authorities in the UTS of J&K and Ladakh;
- v) And in the above regard, appropriate functionality may be developed in the e-Courts system at the High Court and District Courts level by the IT Wing of the High Court.

*By Order.*

  
(M. K. Sharma)  
Registrar General

NO.: 39352-407/RG

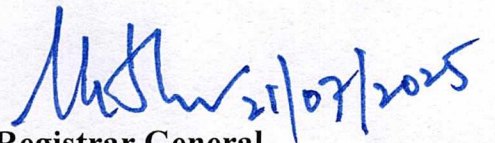
Dated: 21/07/2015

**Copy to:**

1. Ld. Advocate General, High Court of J&K and Ladakh, for information.



2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, for information of His Lordship.
3. Secretary to Hon'ble Mr./Ms. Justice \_\_\_\_\_  
..... for kind information of their Lordships.
4. Secretary to Government, Department of Law, Justice & Parliamentary Affairs, Civil Secretariat, Srinagar.
5. Law Secretary, UT of Ladakh
6. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
7. Director, Jammu and Kashmir Judicial Academy, Srinagar.
8. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
9. Registrar Judicial, High Court wing, Srinagar/Jammu.
10. Registrar (IT), High Court of J&K and Ladakh, Srinagar.
11. Member Secretary, Legal Services Authority, Srinagar.
12. Additional Solicitor General, High Court of J&K and Ladakh, Jammu / Srinagar.
13. All Principal District & Sessions Judges, UTs of J&K and Ladakh, Srinagar for information and necessary action.
14. Manager, Government Press, Srinagar with the request to publish the same in the next issue of the Government Gazette.
15. Incharge, NIC, High Court of J&K and Ladakh, Srinagar for uploading on High Court website.
16. Order File

  
**Registrar General**